

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 06th day of July, 2001.

Orginal Application No. 746 of 2001

CORAM :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Maj. Gen. K.K. Srivastava , A.M.

Mumtaz Ahmad a/a 29 years, S/o Mohd. Zalil.  
R/o Vill. and Post Barauli, Distt. Ballia.

.....Applicant.

Counsel for the applicant :- Sri Rakesh Verma

V E R S U S

1. Union of India through the Secretary,  
M/o Communication, New Delhi.
2. The Superintendent of Post Offices,  
Ballia Division, Ballia.
3. The Sub Inspector of Post Offices, North Sub Division,  
Bilthra Road, Ballia.

.....Respondents

Counsel for the respondents:- Sri R.C. Joshi

O R D E R (oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

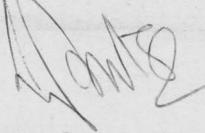
By this application under section 19 of the  
Administrative Tribunal's Act, 1985, applicant has  
prayed that respondent No. 2 and 3 may be directed not  
to dis-engage the applicant who is serving as substitute  
as Extra Departmental Branch Post Master (EDBPM) in place  
of regular incumbent. It is also prayed that respondent  
No. 2 may be directed to consider the candidature of the

applicant for regular selection for appointing EDBPM, Barauli, Distt. Ballia. As CA was not filed, interim order was passed in favour of the applicant on 28.06.01 and the case was directed to be listed for hearing on interim relief today.

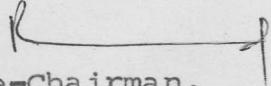
2. *work and also*  
We have heard counsel for parties on the question of interim relief.

3. In this O.A, applicant claims that on 12.06.01 Mohd. Zalil, the regular incumbent proceeded on leave and applicant since then is continuing as substitute on the responsibility of Mohd. Zalil. However, no order or any other document in support of this application has been filed by the applicant. In these circumstances, in our opinion, it would be better if the applicant is relegated to make representation before respondent No. 2 which may be considered and decided *expeditiously*. The OA is disposed of finally with the liberty to the applicant to make a representation before respondent No. 2, Superintendent of Post Offices, Ballia Division, Ballia within two weeks. The representation if so filed, shall be considered and decided by reasoned order within a month.

4. There will be no order as to costs.



Member - A.



Vice-Chairman.

/Anand/